

The motion was adopted

[*Translation*]

SHRI RAM LAL RAHI: I introduce the Bill.

Bill further to amend the India Penal Code."

The motion was adopted.

SHRI K. RAMAMURTHY: I introduce the Bill.

15.33 1/2 hrs.

DECLARATION OF ASSETS BY CIVIL SERVANTS BILL*

[*English*]

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill to provide for the declaration and public scrutiny of assets of civil servants.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the declaration and public scrutiny of assets of civil servants."

The motion was adopted

SHRI K. RAMAMURTHY: I introduce the Bill.

15.34 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL*

(*Insertion of new Chapter VB*)

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a

15.34 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(*Insertion of new article 48B, etc.*)

[*English*]

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted

SHRI K. RAMAMURTHY: I introduce the Bill

15.35 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(*Amendment of Section 8, etc.*)

[*English*]

SHRI MULLAPPALLY RAMACHANDRAN (Cannanore): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.